

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

125. Company Appeal/61/2023

I.A. 4490/2023

I.A. 424/2022

In

C.P.(IB)-1559(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.04.2024**

NAME OF THE PARTIES: Punjab Renewable Energy Systems Pvt. Ltd.

V/s.

Spark Green Energy (Ahmednagar) Pvt. Ltd.

Appearances:

For Applicant: Adv. Pulkit Sharma a/w Adv. Purvi Jain i/b M.V. Kini &
Co. Law in C.A. 61/2023.

For Liquidator: Adv Shalya Agarwal is present through VC.

For Respondent: Adv. Ganesh Kamat i/b Adv. O.S. Mishra for R-1 in
I.A. 424/2022.

Adv. Purvi Jain on M.V. Kini & Co. Law firm for Nominee Director of Best
for R-5, R-6, & R-7 in I.A. 4490/2023 and for R-2, R-3 & R-4 in I.A.
424/2022.

Adv. Ayush J Rajani a/w Adv. Khushboo Shah i/b AKR Legal for R-9 and
R-10 in I.A. 4490/2023 is present through VC.

SECTION 9 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Company Appeal 61/2023

Issue fresh Notice returnable on **01.05.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondent, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Reply be filed within 3 weeks from receipt of the notice, after serving on the other side.

I.A. 4490/2023

One last and final opportunity is given to all Respondents to file reply within 3 weeks failing which their right to file reply shall stand forfeited. List on **01.05.2024**.

I.A. 424/2022

Proxy counsel for R-1 submitted that reply has been filed. However, the same is not received by Liquidator. R-1 to provide copy of reply to the Liquidator.

One last and final opportunity is granted to R-2, R-3 R-4 and R-5 to file reply within 3 weeks after serving on the other side, failing which their right to file reply shall stand forfeited. List on **01.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)